

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.

C.C.P.A. No. 48 of 02  
[ Arising out of O.A. No. 656 of 96 ]

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member [ J ]  
Hon'ble Shri Amit Kushari, Member [ A ]

Surendra Choudhary  
Vs.  
U.O.I. Through Secretary, Deptt of Post cum D.G. & Ors.

Counsel for the applicant : Shri S.K. Tiwary for Shri S.N. Tiwary  
Counsel for the respondents : Shri S.C. Jha

O R D E R | Oral ]

24.04.2007

S. Srivastava, M [ J ]:- This contempt petition has been filed for alleged non-compliance of the order dated 25.5.2001 recorded in OA 656 of 96, whereby this Tribunal had directed the respondents to re-examine the matter of the applicant for his appointment, in accordance with law.

2. Shri S.C. Jha, learned counsel for the respondents has produced copy of the order dated 12.1.2004 whereby the respondent No. 2 has considered the case of the applicant and has re-examined the matter, in the light of the observations made in the judgment and passed reasoned and speaking order. A copy of the aforesaid order has been sent to the applicant.



3. Shri S.K. Tiwary, learned counsel for the applicant states that he has not received any instructions from the ~~court~~ <sup>Applicant</sup>. After going through the speaking order dated 12.1.2004, we are satisfied that the order passed by this Tribunal dated 25.5.2001 has been complied with, and no case of contempt of court is made out. The copy of the speaking order is taken on record.

4. The CCPA is dismissed, and notices issued to the respondents discharged, accordingly.

[ A. Kushari ] M [ A ]

/cbs

[ S. Srivastava ] M [ J ]